



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA./350/0999/2017

Date of Order: 30.10.2017

Coram : Hon'ble Mrs. Manjula Das, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Subrata Mondal, son of Late Sudhir Ranjan Mandal, aged about 51 years, working as Technician-I under Senior Divisional Electrical Engineer (EMU), Howrah Division, Eastern Railway, residing at North Ghoshpara (Galasara), P.O Ghoshpara, P.S. Nischinda, Bally, District : Howrah, Pin-711227.

...Applicant

-Versus-

1. Union of India through General Manager, Eastern Railway, 17, N.S Road, Fairlie Place, Kolkata-700001.
2. The Chairman, Railway Board, Govt. of India, Ministry of Railways, Rail Bhawan, New Delhi-110001.
3. The Deputy Director – II/E(NG) I, Railway Board, Govt. of India, Ministry of Railways, Rail Bhawan, New Delhi-110001.
4. General Manager, Eastern Railway, 17, N.S Road, Fairlie Place, Kolkata-700001.
5. The Chief Personnel Officer, Eastern Railway, 17, N.S Road, Fairlie Place, Kolkata-700001.

Respondents

For the Applicant

Mr. B. Chatterjee, Counsel

For the Respondents

Mr. S.K. Das, Counsel

O R D E R (Oral)

Per Mrs. Manjula Das, Judicial Member:

Heard Id. counsel for both sides.

2. By this O.A, the applicant makes a prayer directing the respondents/authorities to redraw the final result of written test dated 04/05.04.2016 in respect of reserved category 1 post of SC and for giving effect to the result of the written test in respect of Reserved category and further directing them to finalize the selection as well as to promote the applicant along with all consequential service benefits.

3. Id. counsel for the applicant, Mr. B. Chatterjee, submits that the applicant along with others, appeared in the selection process for the post of Staff & Welfare Inspector which is a General Departmental Competitive Examination open to all eligible employees. Although the applicant had appeared in the written examination, the result has not been published. In the meantime, the Department/authority cancelled the entire selection process. Being aggrieved, some of the Unreserved candidates approached this Tribunal vide O.A No. 818/2016 where this Tribunal vide order dated 06.10.2016, allowed the O.A whereby the impugned order of cancellation of the selection process dated 23.05.2016 has been set aside and the respondents are directed to proceed to finalise the panel for appointment to the post of Staff & Welfare Inspector in accordance with the Recruitment Rules.

4. It is submitted by Id. counsel for the applicant that the respondent authorities preferred a Writ Petition vide W.P.C.T. No. 267 of 2016 where the Hon'ble High Court vide order dated 12.01.2017 dismissed the Writ Petition filed by the Government of India and thereafter, in compliance with the Hon'ble High Court, the Department has finalised the Panel for Unreserved candidates.

5. The grievance of the applicant is that, although the respondent authority finalised the Selection Process in respect of Unreserved candidates, they have not published the final list of Reserved candidates i.e. the SC candidates.

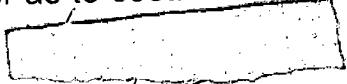
6. Accordingly, the Id. counsel for the applicant submits that he will be satisfied if this Tribunal passes an order directing the Respondent authority to publish the final list of Reserved candidates. The Id. counsel for the respondents has no objection to such direction given by this Tribunal.

7. By accepting the prayer made by the Id. counsel for both sides we hereby direct the respondent authority/competent authority to publish the final list of

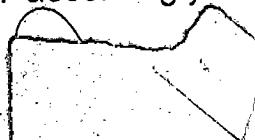


Reserved candidates in pursuant of the advertisement dated 18.06.2015 within a period of 8 weeks from the date of this communication.

8. With the above observation, the O.A stands disposed of accordingly. No order as to cost.


(Dr. Nandita Chatterjee)

Member (A)


(Manjula Das)

Member (J)

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